NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No. 486/2026
(IA Nos. 1381, 1382 & 1383/2026)

In the matter of:

Siddeeq,
Suspended Director of
Sathyadhara Communications Pvt Ltd **… Appellant**

Vs

Planetcast Media Services Pvt Ltd & Anr. **... Respondents**

Present :

For Appellant : Mr. Avinash Krishnan Ravi & Mr. Tharun Pranav, Advocates

For Respondents : Ms. Sreekala Krishnadas, Advocate for R1
Mr. Akhil Suresh & Mr. Jerin Asher Sojan, Advocates for R2
Mr. Jossy Steephen Kattur, IRP

ORDER

(Hybrid Mode)

25.09.2026:

We are informed that, a certain alleged debt for the default in its repayment, the present proceedings have been initiated, is the subject matter of the proceedings under Section 138 of the NI Act. In other words, the alleged debt remains the same, but there are two separate proceedings. According to the learned counsel for the respondent, this is just one of the issues. However, we are given to

understand that mediation is scheduled to take place at 11.00 am today at the instance of an order of the Hon'ble Supreme Court.

List this matter on **08.10.2026**.

The interim order, if any, granted by this Tribunal shall continue to operate till the next date of listing.

[Justice N. Seshasayee]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

DD/PC/MS